

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 3075/2019

(Arising out of impugned final judgment and order dated 28-03-2018 in CRA No. 1344/1988 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

LALLOO SINGH ALIAS PAHALWAN SINGH

Respondent(s)

Date : 15-09-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Mr. Ardhendhumauli Kumar Prasad, AAG
Ms. Shreya Srivastava, Adv.
Mr. Ashish Madaan, Adv.
Ms. Ananya Sahu, Adv.
Mr. Aman Singh Bhadoria, Adv.
Mr. Rohit K. Singh, AOR
Mr. Pritam Bishwas, Adv.
Mr. Kislay Jha, Adv.
Ms. Ruchi Gupta, Adv.
Mr. Samarth Srivastava, Adv.

For Respondent(s) Mr. Snehasish Mukherjee, Adv.
Mr. Anupam Mishra, AOR
Mr. Jenis V. Francis, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)